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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010437812026
+ **W.P.(C) 13485/2026, CM APPL. 62900/2026, CM APPL. 62901/2026 & CM APPL. 62902/2026**
NISHANT JETHRAPetitioner

Through: Mr. Gyanendra Kumar, Senior Advocate with Ms. Tanvi Dubey, Ms. Sugandh Birmani, Mr. Nikhil Bhasin and Mr. Ganesh Reddy Mekala, Advocates.

versus

DELHI ELECTRICITY REGULATORY COMMISSION & ORS.Respondents

Through: Mr. Anirudh Dusaj, ASC for DERC. Mr. Anupam Varma, Mr. Rahul Kinra and Mr. Aditya Ajay, Advocates for BSES.
Mr. Nitin Kala, Mr. Kunal Singh, Mr. Tanmay Jain and Ms. Kanishka Rawat, Advocates for Tata Power Delhi Distribution Limited.
Mr. Aditya Bharat Manubarwala, ASC with Ms. Shaila Arora and Ms. Chavi Virmani, Advocates for NDMC.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE TEJAS KARIA

ORDER
16.09.2026

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1. At the oral prayer made by learned Counsel for the Petitioner, let Respondent Nos. 2 and 3 be deleted from the array of Respondents and the remaining Respondents be renumbered.



2. Amended Memo of Parties shall be filed by the Petitioner within a period of one week from date.
3. Issue Notice to the Respondents. On behalf of Delhi Electricity Regulatory Commission, Mr. Anirudh Dusaj, learned ASC, has put in appearance and accepts Notice. Mr. Anupam Varma, learned Counsel, has put in appearance and accepts Notice on behalf of BSES Rajdhani Power Limited and BSES Yamuna Power Limited. Mr. Nitin Kala, learned Counsel, has put in appearance and accepts Notice on behalf of Tata Power Delhi Distribution Limited. Mr. Aditya Bharat Manubarwala, learned ASC, has put in appearance and accepts Notice on behalf of New Delhi Municipal Council.
4. Let the Counter Affidavits be filed by the Respondents within a period of six weeks from date. Two weeks thereafter shall remain available to the Petitioner to file the Rejoinder Affidavit(s), if any.
5. List on 08.12.2026.

DEVENDRA KUMAR UPADHYAYA, CJ

TEJAS KARIA, J

SEPTEMBER 16, 2026

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